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%31.08.2009

Present: Ms. Prem Lata Bansal, Advocate with Mr. Paras Chaudhary, Advocate and Ms. Anshul Sharma, Advocate for the appellant.

+ I.T.A.No. 826/09

* The Tribunal has relied upon the two judgments of this Court i.e. *Keshav Social and Charitable Foundation (278 ITR 152)* and *Motibagh Mutual Aid Education (289 ITR 910)*. Judgments in those cases are applied on the facts appearing in the present case on the basis of which the Tribunal has arrived at the finding that the corpus donations given by the various donors were to be allowed. The relevant discussion, in this behalf, is contained in para 7 of the order of the Tribunal.

No substantial question of law arises.

Dismissed.

A handwritten signature in black ink, appearing to read 'A.K. SIKRI', written over a horizontal line.
A.K.SIKRI, J

A handwritten signature in black ink, appearing to read 'Valmiki J. Mehta', written in a cursive style.
VALMIKI J. MEHTA, J

August 31, 2009

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